

Allocation of funds to Himachal Pradesh under MGNREGS

752. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the budget provision Government has made for the years 2010-11 and 2011 -12 for implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State-wise;

(b) the amount released to Himachal Pradesh for implementation of MGNREGS for the years 2010-11 and 2011-12;

(c) whether Himachal Pradesh is facing financial crisis in meeting the increasing cost of wages under MGNREGS;

(d) if so, the details thereof;

(e) whether Government proposes to increase the financial allocation to Himachal Pradesh under MGNREGS; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Mahatma Gandhi NREGA is demand driven legislation. Central Government releases funds to the States as per the projections made in the approved labour budget which is based on physical and financial performance of the State in the previous financial year. For the year 2010-11, budget provision of Rs. 40100.00 crore had been made for the country as a whole and for 2011-12, the budgeted amount is Rs. 40000.00 crore.

As per prescribed norms, the States are required to submit district and month-wise projections as agreed to in the labour budget so that the seasonal trend can be taken care of. First instalment is released in April/May subject to a minimum of 50% of agreed labour budget after adjusting the opening balance available with the State/districts. For second instalment, the States are required to submit their release proposals in prescribed format. If the actual performance matches with the month-wise projections in the labour budget the balance requirement of fund for a State/district for the entire year are released in one go.

(b) During the year 2010-11 (up to 25.2.2011), an amount of Rs. 636.25 crore has been released to Himachal Pradesh.

- (c) No, Sir.
- (d) Does not arise.
- (e) and (f) No proposals have been received from the State in this regard.

Implementation of IAY in Bihar

753. SHRI RAM VILAS PASWAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount allocated for launching and completion of "Indira Awas Yojana" (IAY) during the last three financial years for Bihar;
- (b) the amount spent by the State Government of Bihar in each financial year;
- (c) whether the State Government has submitted utilization certificates for the amount spent to Central Government for every year; and
- (d) the reasons, advanced by the State Government for not spending the full amount?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) A Statement showing the Central funds allocated to the District Rural Development Agencies (DRDAs) of Bihar, funds released, total funds available with them and the funds utilized during the last three years is given in Statement (*See below*).

(c) Under IAY, funds are released in two instalments. First instalment is released in the beginning of the year and the second instalment is released only after the DRDAs have utilized 60% of the funds available with them during the year and on submission of Utilization Certificate and Audit Report for the funds released during the previous year. No funds are released to the States/UTs without obtaining the Utilization Certificates (UCs) of the previous releases.

(d) The State Government has informed that due to natural calamity like flood in the districts of North Bihar and Lok Sabha/State Assembly Elections, the execution of the scheme was partly affected. As a result, the State Government could not utilize the total available funds under IAY during the last three years. It is however, added that the IAY is an ongoing scheme and the funds lying unspent at the end of the year are utilized during next year.